

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.78047 of 2018

(Arising out of Order-in-Appeal No.63/SLG-ST/2018 dated 25.05.2018 passed by Commissioner(Appeals), Siliguri Appeal Commissionerate, Siliguri.)

M/s. Toofanganj Construction & Engineering Company Private Limited

(Hatipikhana Road, Ward No.06, Toofanganj-736119.)

...Appellant

VERSUS

Commissioner of CGST & CX, Siliguri Commissionerate

.....Respondent

(C.R. Building, Hakimpara, Haren Mukherjee Road, Siliguri-734001, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri J.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75267/2022

DATE OF HEARING : 12 May 2022

DATE OF DECISION : 12 May 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

(P.K.CHOUDHARY)

MEMBER (JUDICIAL)